

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 04/81 SCHEDULED TO BE HELD ON 22.05.2012 BUT ACTUALLY HELD ON 07.06.2012.

The Meeting No. 04/81 of Norms Committee-II was held on 07.06.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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|----|------------------------------|------|
| 1. | Shri B.D.Ghosh, Addl. I.A. | MOS |
| 2. | Shri. Gajraj Singh, Sr. D.O. | DHI |
| 3. | Shri S.K.Jain, D.O. | DIPP |
| 3. | Shri K.K Funda, A.D. | MSME |
| 4. | Shri Parveen Sharma, Dy. DG | DGFT |
| 5. | Sh Raman Kumar, FTDO | DGFT |

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:03.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.07.2012.			

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:03.07.2012
	Decision : The Committee observed that the firm has not submitted copy of SCOMET licence and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

3	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:03.07.2012
	Decision : : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 03.07.2012			

4	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

5	Case No.:11/16/81-ALC2/2011	Party Name:RAPRSRI ENGG INDUSTRIES LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:03.07.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.

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Case No.:18/9/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
HQ File :01/81/050/00068/AM12/	RLA File :04/24/040/00015/AM12/	Lic.No/Date:0410123662 29.04.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/170 dated 7.5.2012 as under:- Export Product No. 1 : Coil Stator 139x287x1262 – 504 Nos. (each weighting 357 kg)			
Import Input:			
Sl. No.	Item	Quantity recommended per unit of EP	
1.	Samica Film	1.042 Sq.M including 11% wastage	
2.	Damisol 3340-2	4.17 kg including 11% wastage	
3.	Damicat 9015-N1	0.125 kg including 11% wastage	
5.	Sheet for Stator Stamped	220 kg with 'nil' wastage as component being lamination	
6.	Rectangular Copper Conductor	120 kg including 1% wastage	
Export Product No. 2 : Rotor Pole 82x137x1050 – 1664 Nos. (each weighting 46 kg)			
Import Inputs :			
Sl. No.	Item	Quantity recommended per unit of EP	
4.	Permanent Magnet	22 Nos. on net-to-net basis	
7.	Sheet for Rotor Stamped, Negative	0.625 kg on net-to-net basis being lamination	
8.	Sheet for Rotor Stamped, Positive	0.625 kg on net-to-net basis being lamination	
9.	Sheet for Rotor Stamped , neutral dia 6.3 mm	11.63 kg on net-to-net basis being lamination	
10.	Sheet for Rotor Stamped, neutral dia 8.7 mm	7.396 kg on net-to-net basis being lamination	
11.	Aluminium Profile	1 No. on net-to-net basis	
KVA rating of wind generator for which these export products are being supplied may be called for by RA and may be incorporated in the description of export products in the authorisation. R/A may take suitable consequential action accordingly.			

7	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:03.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 03.07.2012.			

8	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:03.07.2012
	Decision : NC observed that the case is under examination MOS. The case stands deferred and to be relisted on 03.07.2012.			

9	Case No.:5/9/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00055/AM12/	RLA File :03/95/040/00951/AM11/	Lic.No/Date:0310631890 19.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above advance authorization as per written comments of DIPP vide U.O. dated 07.06.2012 as under:- - Net Weights of 5542 Kgs., 5832 Kgs., 13237 Kgs. , 2060 Kgs., 3690 Kgs., 7786 Kgs. & 26448 Kgs. may be specified with the quantities of export products at Sl. No 1 to 7 respectively. - Quantities of import item at Sl. No 1 viz. CC Copper Rod (8 mm dia) may be allowed as 18368 Kgs. taking clue from Engineering Tables 4 & 5. - Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.015 Kgs./Kg content in the export products at Sl No. 1 to 6 as claimed by the firm. - Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.015 Kgs./Kg content in the export products at Sl No. 1 to 7 as claimed by the firm. - Quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.015 Kgs./Kg content in the export products at Sl No. 1 to 7 as claimed by the firm - Quantities of import item No.5 viz. G.S. Wire may be allowed as 1.015 Kgs./ Kg content in the export products at Sl No. 1 to 6 as claimed by the firm. - Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing policy.			

R/A may take suitable consequential action accordingly.

10	Case No.:13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.07.2012.			

11	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

12	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:03.07.2012
	Decision : NC observed that reply submitted by the firm is not complete and decided to send a letter to firm as per written comments of DIPP vide U.O. dated 07.06.2012 to submit the following information: 1. Separate quantities of Bolts, Screws, Washers & Nuts at Sl .No. 3 of export product. 2. Net weight of each export product. 3. Information in respect of item at Sl. No. 11 of Standard Deficiency Format for each export product. 4. Basis/justification for the quantities of import items. The quantities of import items do not match with per unit requirement as per App. 11A. The case stands deferred and to be re-listed on 03.07.2012.			

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Case No.:10/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
HQ File :01/81/050/00111/AM12/	RLA File :04/24/040/00050/AM12/	Lic.No/Date:0410124484 30.05.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/183 dated 10.5.2012 as under:- Export Product : Generator Complete LTW80R2SKF, D3460x2205 LTW 80 – 2 Nos. (each of 1500 KVA rating and weighting 42,000 kg)			
Import Items :			
Sl. No.	Item	Quantity recommended per unit of EP	
1,2,4-6	Component	Net-to-net basis as per GN 4	
3.	Single Core 95 Sq. mm Cable	1.02 M/meter contained in EP	
7.	Damisol 3340-2	110 kg with 10% wastage	
8.	Damicat 9015-N1	3.33 kg with 11% wastage	
9.	Semica Film	26.22 Sq m with 5% wastage	
10.	Sheet for Stator Stamped	6,000 kg with 'nil' wastage being lamination	
11.	Sheet for Rotor Stamped , negative	65 kg with 'nil' wastage being lamination	
12.	Sheet for Rotor Stamped, Positive	65 kg with 'nil' wastage being lamination	
13.	Sheet for Rotor Stamped, neutral dia 6.3 mm	1700 kg with 'nil' wastage being lamination	
14.	Sheet for Rotor Stamped, neutral dia 8.7 mm	300 kg with 'nil' wastage being lamination	
15-18	Component	Net-to-net basis as per condition of GN 4	
19.	Rectangular Copper Conductor	2798 kg with 1% wastage	
20-22	Component	Net-to-net basis as per condition of GN 4	
R/A may take suitable consequential action accordingly.			

14	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:03.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 03.07.2012			

Meet No/Date:4/81-ALC2/2012

Status:Deferred and Re-

15	Case No.:32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	22.05.2012	indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:03.07.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 03.07.2012			

16	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

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Case No.:2/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
HQ File :01/81/050/00103/AM12/	RLA File :04/24/040/00061/AM12/	Lic.No/Date:0410124737 08.06.2011	Defer Date:

Decision :NC decided to ratify the norms of above authorisation on repeat basis as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/184 dated 10.5.2012 as under:-
Export Product No. 1 : Rotor Pole 82x137x1050 – 416 Nos. (each weighting 46 kg)

Import Inputs :

Sl. No.	Item	Quantity recommended per unit of EP
1.	Permanent Magnet	22 Nos. on net-to-net basis
2.	Sheet for Rotor Stamped, Negative	0.625 kg on net-to-net basis being lamination
3.	Sheet for Rotor Stamped, Positive	0.625 kg on net-to-net basis being lamination
4.	Sheet for Rotor Stamped, neutral dia 6.3 mm	11.63 kg on net-to-net basis being lamination
5.	Sheet for Rotor Stamped, neutral dia 8.7 mm	7.396 kg on net-to-net basis being lamination
6.	Aluminium Profile	1 No. on net-to-net basis

Export Product No. 2 : Coil Stator 139x387x1262 – 96 Nos. (each weighting 357 kg)

Import Input:

Sl. No.	Item	Quantity recommended per unit of EP
7.	Samica Film	1.042 Sq.M including 11% wastage
8.	Damisol 3340-.2	4.17 kg including 11% wastage
9.	Damicat 9015-N1	0.125 kg including 11% wastage
10.	Sheet for Stator Stamped	220 kg with 'nil' wastage as component being lamination
11.	Rectangular Copper Conductor	120 kg including 1% wastage

KVA rating of wind generator for which these export products are being supplied may be called for by RA and may be incorporated in the description of export products in the authorisation.
R/A may take suitable consequential action accordingly.

18	Case No.:23/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00125/AM12/	RLA File :04/24/040/00076/AM12/	Lic.No/Date:0410124956 15.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation on repeat basis as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B)/185 dated 10.5.2012 as under:- The norms of above advance authorization is ratified on repeat basis as per authorisation No. 0410124484 dtd 30.05.2011 (case at SI No. 13 of M.No. 4/81 dtd 22.05.2012). R/A may take suitable consequential action accordingly.			

19	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:03.07.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DC(MSME) vide U.O. No. 30(53)/2011-ME dated 03.05.2012 as under:- i. Process of manufacturing showing stage wise wastage at every stage. ii. Chemical composition /purity of import product i.e. Copeer chunks /Buttons. iii. Correctness of wastage claimed whether it is 4% or 10.06 % or 7.5 % as application indicates different at different pages. iv. Justification of wastages. The case stands deferred and to be re-listed on 03.07.2012.			

			Meet No/Date:4/81-ALC2/2012	Status:Deferred and Re-
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20	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	22.05.2012	indexed																				
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:03.07.2012																				
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.																							
21	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:03.07.2012																				
	Decision : NC observed that the case is under examination MOS. The case stands deferred and to be relisted on 03.07.2012.																							
22	Case No.:25/23/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved																				
	HQ File :01/81/050/00205/AM12/	RLA File :03/94/040/00279/AM12/	Lic.No/Date:0310640062 04.07.2011	Defer Date:																				
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No. 3(82)/2010-TSW(B)/177 dated 02.05.2012 as under:- Export Product : 25 MVAR 230 KV, 3-Phase Reactors with MS Tank and Transformer Oil – 06 Nos. (each Weighting 56,300 kg) Import Items : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity allowed per piece of EP</th></tr><tr><td>1.</td><td>CRGO Steel Sheets</td><td>15,289 kg including 5% wastage</td></tr><tr><td>2.</td><td>Copper Wire Rod</td><td>2,086 kg including 1% wastage</td></tr><tr><td>3.</td><td>PCB</td><td>621 kg including 5% wastage</td></tr><tr><td>4.</td><td>TOBS</td><td>13,000 kg including 5% wastage</td></tr><tr><td>5-11</td><td>Components</td><td>Net-to-net basis as per GN 4</td></tr><tr><td>12.</td><td>Shock Recorder/Micro Log</td><td>Deleted. As it is not part of the EP</td></tr></table> R/A may take suitable consequential action accordingly.				Sl. No.	Item	Quantity allowed per piece of EP	1.	CRGO Steel Sheets	15,289 kg including 5% wastage	2.	Copper Wire Rod	2,086 kg including 1% wastage	3.	PCB	621 kg including 5% wastage	4.	TOBS	13,000 kg including 5% wastage	5-11	Components	Net-to-net basis as per GN 4	12.	Shock Recorder/Micro Log
Sl. No.	Item	Quantity allowed per piece of EP																						
1.	CRGO Steel Sheets	15,289 kg including 5% wastage																						
2.	Copper Wire Rod	2,086 kg including 1% wastage																						
3.	PCB	621 kg including 5% wastage																						
4.	TOBS	13,000 kg including 5% wastage																						
5-11	Components	Net-to-net basis as per GN 4																						
12.	Shock Recorder/Micro Log	Deleted. As it is not part of the EP																						
23	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:03.07.2012																				
	Decision : : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 03.07.2012																							
24	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:03.07.2012																				
	Decision :NC decided to send a letter to firm to submit requisite information as required by DIT. (copy enclosed) The case stands deferred and to be relisted on 03.07.2012.																							
25	Case No.:23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:03.07.2012																				
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.																							
26	Case No.:15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:03.07.2012																				
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.																							
27	Case No.:1/43/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																				
	HQ File :01/81/050/00366/AM12/	RLA File :03/94/040/00405/AM12/	Lic.No/Date:0310646071	Defer Date:03.07.2012																				

			03.08.2011	
Decision : NC observed that the case is under examination MOS. The case stands deferred and to be relisted on 03.07.2012.				

28	Case No.:32/37/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM12/	RLA File :05/23/040/00169/AM12/	Lic.No/Date:0510298788 08.08.2011	Defer Date:03.07.2012
	Decision : NC observed that the case is under examination MOS. The case stands deferred and to be relisted on 03.07.2012.			

29	Case No.:31/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00318/AM12/	RLA File :05/23/040/00179/AM12/	Lic.No/Date:0510299161 10.08.2011	Defer Date:03.07.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 03.07.2012.			

30	Case No.:34/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00321/AM12/	RLA File :05/23/040/00180/AM12/	Lic.No/Date:0510299162 10.08.2011	Defer Date:03.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 03.07.2012.			

31	Case No.:1/37/81-ALC2/2011	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM12/	RLA File :02/24/040/00081/AM12/	Lic.No/Date:0210163840 12.08.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

32	Case No.:2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/	Lic.No/Date:0910048323 22.08.2011	Defer Date:03.07.2012
	Decision :NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(23)/2008/TSW(B)/151 dated 20.04.2012 :- It is observed from the tabular statement furnished by firm regarding weight and volume of raw material and finished products that there are inconsistencies in respect of weight reduction and volume reduction. The firm is asked to clarify these inconsistencies. The case stands deferred and to be re-listed on 03.07.2012.			

33	Case No.:2/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00248/AM12/	RLA File :03/95/040/00360/AM12/	Lic.No/Date:0310650977 30.08.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA on repeat basis as per AA No. 0310650984 dtd 09.08.2011 as under;-			

Export Product	Quantity	Import Item	Quantity to be allowed	Norms
Ferro Silico Magnesium Cored Wire containing Magnesium Metal GRANULES – 15.6 MT, Ferro Silico Magnesium 32.4 MT, Ferro Silicon 20.4 MT, Ferro Silico Rare Earths 2.4 MT and CRCA steel strips 49.2 MT	120 MT	(i) Magnesium Metal Granules (Mg content 98% min)	15.6 MT	Net-to-net basis
		(ii) Ferro Silico Magnesium Powder (containing Mg 4-7% Si 42-45% Ca 0.8-1.2% Al 1% max Bal. Fe	32.4 MT	Net-to-net basis
		(iii) Ferro Silicon Powder (Si 75% min., Al 1.5% max. C 0.1% max. balance Fe)	20.4MT	Net-to-net basis
			2.4MT	Net-to-net basis

		(iv) Ferro Silico Rare Earths Powder (Total REM 30-33% Si 35-55% C 1% max. Al 1.5% max, balance Fe)	49.2MT	Net-to-net basis
		(v) CRCA Steel Strips of relevant grade		
R/A may take suitable consequential action accordingly.				

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Case No.:3/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved	
HQ File :01/81/050/00249/AM12/	RLA File :03/95/040/00356/AM12/	Lic.No/Date:0310650984 30.08.2011	Defer Date:	
Decision :NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(13)2011-TW dated 06.02.2012 and NOC obtained from Deptt. of Atomic energy vide O.M. No. 32/003/057/2012-ER/446 dtd 7.5.2012 as under:-				
Export Product	Quantity	Import Item	Quantity to be allowed	Norms
Ferro Silico Magnesium Cored Wire containing Magnesium Metal GRANULES – 26 MT, Ferro Silico Magnesium 54 MT, Ferro Silicon 34 MT, Ferro Silico Rare Earths 4 MT and CRCA steel strips 82 MT	200 MT	(i) Magnesium Metal Granules (Mg content 98% min)	26 MT	Net-to-net basis
		(ii) Ferro Silico Magnesium Powder (containing Mg 4-7% Si 42-45% Ca 0.8-1.2% Al 1% max Bal. Fe)	54 MT	Net-to-net basis
		(iii) Ferro Silicon Powder (Si 75% min., Al 1.5% max. C 0.1% max. balance Fe)	34 MT	Net-to-net basis
		(iv) Ferro Silico Rare Earths Powder (Total REM 30-33% Si 35-55% C 1% max. Al 1.5% max, balance Fe)	4 MT	Net-to-net basis
		(v) CRCA Steel Strips of relevant grade	82 MT	Net-to-net basis

R/A may take suitable consequential action accordingly.

35	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:03.07.2012
	Decision : NC observed that the case is under examination MOS. The case stands deferred and to be relisted on 03.07.2012.			

36	Case No.:17/30/81-ALC2/2011	Party Name:PURAN SONS ALLOYS PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Withdraw
	HQ File :01/81/050/00263/AM12/	RLA File :05/24/040/00143/AM12/	Lic.No/Date:0510301605 07.09.2011	Defer Date:03.07.2012
	Decision :NC decided to withdraw the case as the above case is already rejected in M.No. 01/81 dated 10.4.2012.			

37	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:03.07.2012
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 03.07.2012.			

38	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																											
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:03.07.2012																											
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.																														
39	Case No.:10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																											
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:03.07.2012																											
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 03.07.2012.																														
40	Case No.:9/37/81-ALC2/2011	Party Name:TERACOM LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																											
	HQ File :01/81/050/00296/AM12/	RLA File :05/24/040/00189/AM12/	Lic.No/Date:0510303637 23.09.2011	Defer Date:03.07.2012																											
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 03.07.2012.																														
41	Case No.:4/30/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved																											
	HQ File :01/81/050/00250/AM12/	RLA File :03/94/040/00440/AM12/	Lic.No/Date:0310656190 26.09.2011	Defer Date:																											
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vided U.O. dated 07.06.2012 as under:- 1. Net weights of export products may be specified as under: <table><tr><th>Sl. No.</th><th>Net Export Weight (Kgs.)</th><th>Sl. No.</th><th>Net Export Weight (Kgs.)</th></tr><tr><td>1</td><td>20576</td><td>7</td><td>4072</td></tr><tr><td>2</td><td>3969</td><td>8</td><td>946</td></tr><tr><td>3</td><td>2150</td><td>9</td><td>4233</td></tr><tr><td>4</td><td>3485</td><td>10</td><td>2989</td></tr><tr><td>5</td><td>709</td><td>11</td><td>9338</td></tr><tr><td>6</td><td>209</td><td>12</td><td>217</td></tr></table> 2. Quantity of import item at Sl. No 1 viz. Continuous Copper Wire Rod (EC Grade) may be allowed as applied for i.e. 24664.94 Kgs. after taking clue from Engineering Tables 4 & 5. 3. Quantity of import item No.2 viz. XLPE Insulation Compound may be allowed as 1.04 Kgs/Kg content in the Export Products at Sl. No 1, 2 & 3 as claimed by the applicant. 4. Quantity of import item No.3 viz. PVC Insulation Compound may be allowed as applied for i.e. 3133.291 Kgs. after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.				Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	1	20576	7	4072	2	3969	8	946	3	2150	9	4233	4	3485	10	2989	5	709	11	9338	6	209	12
Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)																												
1	20576	7	4072																												
2	3969	8	946																												
3	2150	9	4233																												
4	3485	10	2989																												
5	709	11	9338																												
6	209	12	217																												
42	Case No.:5/43/81-ALC2/2011	Party Name:GUJARAT PLUG-IN DEVICES PVT LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																											
	HQ File :01/81/050/00370/AM12/	RLA File :34/24/040/00118/AM12/	Lic.No/Date:3410031722 27.09.2011	Defer Date:03.07.2012																											
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.																														
43	Case No.:25/37/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																											
	HQ File :01/81/050/00312/AM12/	RLA File :07/21/040/00465/AM12/	Lic.No/Date:0710082842 28.09.2011	Defer Date:03.07.2012																											
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.																														
44	Case No.:19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed																											
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Defer Date:03.07.2012																											
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 07.06.2012 as under:- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights.																														

The case stands deferred and to be re-listed on 03.07.2012.

45	Case No.:10/35/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM12/	RLA File :03/94/040/00571/AM12/	Lic.No/Date:0310657198 30.09.2011	Defer Date:03.07.2012
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 03.07.2012.			

46	Case No.:20/30/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM12/	RLA File :03/95/040/00534/AM12/	Lic.No/Date:0310657592 03.10.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

47	Case No.:7/37/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status: withdraw
	HQ File :01/81/050/00294/AM12/	RLA File :11/24/040/00029/AM12/	Lic.No/Date:1110025852 04.10.2011	Defer Date:
	Decision : NC decided to withdraw the case as the norms of above AA is already ratified in NC M.No.01/81 dated 10.4.2012.			

48	Case No.:3/43/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM12/	RLA File :04/24/040/00206/AM12/	Lic.No/Date:0410128908 04.10.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

49	Case No.:22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:03.07.2012
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 03.07.2012.			

50	Case No.:5/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:withdraw
	HQ File :01/81/050/00282/AM12/	RLA File :03/95/040/00390/AM12/	Lic.No/Date:0310658181 05.10.2011	Defer Date:
	Decision : NC decided to withdraw the case as the norms of above AA is already ratified in NC M.No.01/81 dated 10.4.2012.			

51	Case No.:39/37/81-ALC2/2011	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM12/	RLA File :07/24/040/00248/AM12/	Lic.No/Date:0710083151 12.10.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

	Case No.:2/43/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00367/AM12/	RLA File :03/94/040/00624/AM12/	Lic.No/Date:0310659501 13.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(18)/2012/TSW(B)/121 dated 29.05.2012 as under:- Export Product: Set of Rotor Pole Assembly – 3 sets for 3X83.43 MVA Hydro Generator, (each set comprises 16 poles) 375 rpm Total net weight of export product:- 1,30,872 kg Imports items:-			

Sl No.	Item	Quantity allowed

	1	Copper Flat 100X30	2282 kg with 0.5% wastage
	2	Damper Rod	826 kg with 'nil' wastage
	3	Copper Flat 74X5.5	3,638 kg with 0.5% wastage
	4	Electrical Steel Sheet	90,544 kg with 10% wastage
	5	Copper Flat 84X5.5	3,724 kg with 0.5% wastage
	6	Nomex Paper	21 kg with 5% wastage
	7	Copper Flat 74X5.5	10,285 kg with 0.5% wastage
	8	Copper Flat 84X5.5	10,497 kg with 0.5% wastage
R/A may take suitable consequential action accordingly.			

53	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:03.07.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 03.07.2012.			

54	Case No.:6/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM12/	RLA File :05/23/040/00196/AM12/	Lic.No/Date:0510305232 14.10.2011	Defer Date:03.07.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 03.07.2012.			

55	Case No.:15/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM12/	RLA File :05/23/040/00199/AM12/	Lic.No/Date:0510305231 14.10.2011	Defer Date:03.07.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 03.07.2012.			

56	Case No.:26/37/81-ALC2/2011	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM12/	RLA File :05/24/040/00213/AM12/	Lic.No/Date:0510305247 14.10.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

57	Case No.:38/43/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00403/AM12/	RLA File :03/94/040/00651/AM12/	Lic.No/Date:0310661017 20.10.2011	Defer Date:03.07.2012
	Decision : : NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 03.07.2012			

58	Case No.:19/43/81-ALC2/2011	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM12/	RLA File :09/24/040/00203/AM12/	Lic.No/Date:0910049449 25.10.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

59	Case No.:36/43/81-ALC2/2011	Party Name:ITW INDIA LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00401/AM12/	RLA File :09/24/040/00316/AM12/	Lic.No/Date:0910049469 25.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vided U.O. dated 07.06.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3. 2. Quantities of import items at Sl.No.1 & 2 may be allowed as 1.01 Kgs/Kg content in the Export Product at Sl. No 1.			

3. Quantities of import items at Sl.No.3 & 4 may be allowed as 1.01 Kgs/Kg content in the Export Product at Sl. No 2.
R/A may take suitable consequential action accordingly.

60	Case No.:45/43/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM12/	RLA File :07/24/040/00257/AM12/	Lic.No/Date:0710083609 28.10.2011	Defer Date:03.07.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 03.07.2012.			

61	Case No.:29/37/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM12/	RLA File :07/24/040/00299/AM12/	Lic.No/Date:0710083634 31.10.2011	Defer Date:03.07.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 03.07.2012			

62	Case No.:35/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM12/	RLA File :31/24/040/00002/AM12/	Lic.No/Date:3110051243 31.10.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

63	Case No.:36/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM12/	RLA File :31/83/040/00034/AM12/	Lic.No/Date:3110051242 31.10.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 03.07.2012.			

64	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

65	Case No.:12/43/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM12/	RLA File :03/94/040/00505/AM12/	Lic.No/Date:0310664666 14.11.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

66	Case No.:17/37/81-ALC2/2011	Party Name:UNITED INDUSTRIES	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM12/	RLA File :03/95/040/00602/AM12/	Lic.No/Date:0310665001 15.11.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

67	Case No.:10/43/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00375/AM12/	RLA File :03/94/040/00282/AM12/	Lic.No/Date:0310665350 16.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vided U.O. dated 07.06.2012 as under:-			

1. Net weights of export products may be specified as under:

Sl. No.	Net Export Weight (MT)	Sl. No.	Net Export Weight (MT)
1	34.5	12	30.94

2	63.63	13	29.92
3	2.28	14	0.26
4	3.31	15	2.82
5	1.99	16	0.44
6	0.54	17	0.69
7	2.30	18	1.23
8	1.13	19	0.89
9	11.02	20	5.48
10	6.11	21	6.42
11	2.42	22	0.41

2. Words "XLPE Insulated" may be suffixed with the description of export products at Sl. No. 1 to 19.
3. Quantity of import item at Sl. No 1 viz. Continuous Copper Wire Rod (EC Grade) may be allowed as applied for i.e. 83631.153 Kgs. after taking clue from Engineering Tables 4 & 5.
4. Quantity of import item No.2 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No 1 to 19.

R/A may take suitable consequential action accordingly.

68	Case No.:29/43/81-ALC2/2011	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved																																												
	HQ File :01/81/050/00394/AM12/	RLA File :02/24/040/00140/AM12/	Lic.No/Date:0210169670 25.11.2011	Defer Date:																																												
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O No. 17(3)/2012-IPHW dated 18.04.2012 as under:- <table border="1"> <thead> <tr> <th>Sl. No.</th><th>Import Item</th><th>Quantity requested</th><th>Quantity recommended</th><th>Wastage recommended</th></tr> </thead> <tbody> <tr><td>1.</td><td>Polycarbonate</td><td>82494.41</td><td>82494.41</td><td>5%</td></tr> <tr><td>2.</td><td>Stamper</td><td>15.625</td><td>15.625</td><td>Nil</td></tr> <tr><td>3.</td><td>DVDR Bonding Adhesive</td><td>2500</td><td>2500</td><td>Nil</td></tr> <tr><td>4.</td><td>Dye for DVDR</td><td>3.851</td><td>3.85</td><td>Nil</td></tr> <tr><td>5.</td><td>Solvent TFP (Tetra Fluoro – 1 Propanol)</td><td>1476</td><td>1476</td><td>Nil</td></tr> <tr><td>6.</td><td>Solvent – DAA (Diacetone Alcohol)</td><td>2800</td><td>2800</td><td>Nil</td></tr> <tr><td>7.</td><td>Printing Ink</td><td>430.75</td><td>430.75</td><td>Nil</td></tr> <tr><td>8.</td><td>Packing Raw Material</td><td>3299.776</td><td>As per packing Policy</td><td></td></tr> </tbody> </table>				Sl. No.	Import Item	Quantity requested	Quantity recommended	Wastage recommended	1.	Polycarbonate	82494.41	82494.41	5%	2.	Stamper	15.625	15.625	Nil	3.	DVDR Bonding Adhesive	2500	2500	Nil	4.	Dye for DVDR	3.851	3.85	Nil	5.	Solvent TFP (Tetra Fluoro – 1 Propanol)	1476	1476	Nil	6.	Solvent – DAA (Diacetone Alcohol)	2800	2800	Nil	7.	Printing Ink	430.75	430.75	Nil	8.	Packing Raw Material	3299.776	As per packing Policy
Sl. No.	Import Item	Quantity requested	Quantity recommended	Wastage recommended																																												
1.	Polycarbonate	82494.41	82494.41	5%																																												
2.	Stamper	15.625	15.625	Nil																																												
3.	DVDR Bonding Adhesive	2500	2500	Nil																																												
4.	Dye for DVDR	3.851	3.85	Nil																																												
5.	Solvent TFP (Tetra Fluoro – 1 Propanol)	1476	1476	Nil																																												
6.	Solvent – DAA (Diacetone Alcohol)	2800	2800	Nil																																												
7.	Printing Ink	430.75	430.75	Nil																																												
8.	Packing Raw Material	3299.776	As per packing Policy																																													
	R/A may take suitable consequential action accordingly.																																															

69	Case No.:6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date:03.07.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DIPP/MSME for comments. The case stands deferred and to be re-listed on 03.07.2012.			

70	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:03.07.2012
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 03.07.2012.			

71	Case No.:42/43/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00407/AM12/	RLA File :02/24/040/00143/AM12/	Lic.No/Date:0210170109 01.12.2011	Defer Date:
	Decision : NC decided to to ratify the norms of above AA on on repeat basis as per Advance Authorization No. 0210164755 dated 26.08.2011 ratified in Norms Committee Meeting No. 48/81 dated 14/02/2012 as under: - 1.Net weight of export product may be modified as 3630 Kgs. 2. Quantity of import item at Sl.No.1 may be allowed as 717.5 Kgs. inclusive of 2% wastage. 3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 249.6 Kgs.. inclusive of 1% wastage.			
	R/A may take suitable consequential action accordingly.			

72	Case No.:30/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2012	Status:Deferred and Re-
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			22.05.2012	indexed
	HQ File :01/81/050/00395/AM12/	RLA File :05/23/040/00321/AM12/	Lic.No/Date:0510310197 02.12.2011	Defer Date:03.07.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to take similar action in this case also. The case stands deferred and to be relisted on 03.07.2012.			

73	Case No.:33/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00398/AM12/	RLA File :13/24/040/00019/AM12/	Lic.No/Date:1310037858 02.12.2011	Defer Date:03.07.2012
	Decision : NC observed that reply submitted by the firm is not complete and decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. dated 07.06.2012: 1. Detailed calculations for the quantities of import items for the manufacture of 72000 Sq. Mtrs. of export product with wastages claimed on each input. 2. Information in respect of item at Sl. No. 4 & 5 of Standard Deficiency Format The case stands deferred and to be relisted on 03.07.2012.			

74	Case No.:39/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM12/	RLA File :13/24/040/00020/AM12/	Lic.No/Date:1310037857 02.12.2011	Defer Date:03.07.2012
	Decision : NC observed that reply submitted by the firm is not complete/proper and decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. dated 07.06.2012: 1. Quantity of export product is 300 Kms., whereas firm has given details for 1694 Kms. of Heating wires/cables of different wattages. Firm may, therefore, be advised to furnish details/breakup of 300 Kms. of Heating Wires/cables covered in the Advance Authorisation. 2. Detailed calculations for the requirement of quantities of each import item for the manufacture of 300 Kms. of export product with wastages claimed on each input. 3. Information in respect of item at Sl. No. 4 & 5 of Standard Deficiency Format The case stands deferred and to be relisted on 03.07.2012.			

75	Case No.:7/43/81-ALC2/2011	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM12/	RLA File :03/94/040/00744/AM12/	Lic.No/Date:0310668835 05.12.2011	Defer Date:03.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 03.07.2012.			

76	Case No.:21/43/81-ALC2/2011	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM12/	RLA File :08/24/040/00064/AM12/	Lic.No/Date:0810106527 13.12.2011	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

77	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:03.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 03.07.2012			

78	Case No.:11/1/81-ALC2/2012	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00540/AM12/	RLA File :35/24/040/00031/AM12/	Lic.No/Date:3510036938 30.12.2011	Defer Date:03.07.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(158)2011-ME dated 18.4.2012 as under:- 1. Composition of export product indicating weight of aluminium powder and other ingredients percentage wise, there in. 2. Content of imported inputs in the export product. The case stands deferred and to be relisted on 03.07.2012			

79	Case No.:2/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00415/AM12/	RLA File :03/95/040/00837/AM12/	Lic.No/Date:0310675475	Defer Date:03.07.2012

			09.01.2012									
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.												
80	Case No.:3/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed								
	HQ File :01/81/050/00416/AM12/	RLA File :03/95/040/00836/AM12/	Lic.No/Date:0310675490 09.01.2012	Defer Date:03.07.2012								
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.											
81	Case No.:17/1/81-ALC2/2012	Party Name:CHANDA STEEL WORKS PVT LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed								
	HQ File :01/81/050/00546/AM12/	RLA File :05/23/040/00381/AM12/	Lic.No/Date:0510314082 10.01.2012	Defer Date:03.07.2012								
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.											
82	Case No.:4/1/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved								
	HQ File :01/81/050/00533/AM12/	RLA File :32/24/040/00055/AM12/	Lic.No/Date:3210052700 02.02.2012	Defer Date:								
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(53)/2012/TSW(B)/162 dated 24.4.2012 as under:- Export Product <u>1-A</u> : Toroidal Transformer 5.2 KVA Model No. 8579 (net weight per unit – 37.5 kg)											
	Import Items :											
	<table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended per unit of EP</th></tr><tr><td>1.</td><td>Copper Wire Rod</td><td>14.746 kg with 1% wastage</td></tr><tr><td>2.</td><td>Thermal Switches (Component)</td><td>Net-to-net basis as per GN 4</td></tr></table>				Sl. No.	Item	Quantity recommended per unit of EP	1.	Copper Wire Rod	14.746 kg with 1% wastage	2.	Thermal Switches (Component)
Sl. No.	Item	Quantity recommended per unit of EP										
1.	Copper Wire Rod	14.746 kg with 1% wastage										
2.	Thermal Switches (Component)	Net-to-net basis as per GN 4										
83	Case No.:8/1/81-ALC2/2012	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved								
	HQ File :01/81/050/00537/AM12/	RLA File :03/95/040/00855/AM12/	Lic.No/Date:0310681299 10.02.2012	Defer Date:								
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 3(153)/2011-ME dated 13.4.2012 as under:- Taking clue from SION at SI no. C-1575 and C-1627, import at SI No. 1 and 2 is allowed as applied for by the firm with 1% wastage or 1.01 Kg/kg content in the export product. R/A may take suitable consequential action accordingly.											
84	Case No.:18/1/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed								
	HQ File :01/81/050/00547/AM12/	RLA File :05/24/040/00406/AM12/	Lic.No/Date:0510317277 10.02.2012	Defer Date:03.07.2012								
	Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(154)2011-ME dated 16.4.2012 as under:- 1. Chemical Composition indicating percentage of various alloying elements in export product. 2. Chemical composition of imported inputs i.e remelted lead ingots. 3. Details of any indigenous items used to manufacture E.P and its weight. 4. Wastage justification, The case stands deferred and to be re-listed on 03.07.2012.											
85	Case No.:13/1/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed								
	HQ File :01/81/050/00542/AM12/	RLA File :05/24/040/00414/AM12/	Lic.No/Date:0510317704	Defer Date:03.07.2012								

			14.02.2012	
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.				

86	Case No.:9/1/81-ALC2/2012	Party Name:MAGPPIE INTERNATIONAL LTD ,(FORMERLY KNOWN AS	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00538/AM12/	RLA File :05/24/040/00417/AM12/	Lic.No/Date:0510317784 15.02.2012	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

87	Case No.:15/1/81-ALC2/2012	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved																																			
	HQ File :01/81/050/00544/AM12/	RLA File :09/24/040/00487/AM12/	Lic.No/Date:0910051297 15.02.2012	Defer Date:																																			
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(55)/2012/TSW(B)/173 dated 04.05.2012 as under:- Export Product No.1 : 25 KVA 11/0.433 KV, 3-Phase Amorphous Metal Distribution Transformer (Aluminium wound), Oil Cooled – 12 Nos. Import Items : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended per unit of EP</th></tr><tr><td>1.</td><td>Amorphous Electrical Steel Sheet</td><td rowspan="3">As per SION C-325</td></tr><tr><td>2.</td><td>Aluminium Wire Rods</td></tr><tr><td>3.</td><td>TOBS</td></tr><tr><td>4.</td><td>Press Board</td><td rowspan="2">1.05 kg/kg content in the EP</td></tr><tr><td>5.</td><td>Kraft Paper</td></tr><tr><td>6-7</td><td>Component</td><td>Net-to-net basis as applied by the firm</td></tr></table> Export Product No.2 : 63 KVA 11/0.433 KV, 3-Phase Amorphous Metal Distribution Transformer (Aluminium wound), Oil Cooled – 22 Nos. Import Items : <table><tr><th>Sl. No.</th><th>Item</th><th>Quantity recommended per unit of EP</th></tr><tr><td>1.</td><td>Amorphous Electrical Steel Sheet</td><td rowspan="3">As per SION C-325</td></tr><tr><td>2.</td><td>Aluminium Wire Rods</td></tr><tr><td>3.</td><td>TOBS</td></tr><tr><td>4.</td><td>Press Board</td><td rowspan="2">1.05 kg/kg content in the EP</td></tr><tr><td>5.</td><td>Kraft Paper</td></tr><tr><td>6-7</td><td>Component</td><td>Net-to-net basis as applied by the firm</td></tr></table> R/A may take suitable consequential action accordingly.				Sl. No.	Item	Quantity recommended per unit of EP	1.	Amorphous Electrical Steel Sheet	As per SION C-325	2.	Aluminium Wire Rods	3.	TOBS	4.	Press Board	1.05 kg/kg content in the EP	5.	Kraft Paper	6-7	Component	Net-to-net basis as applied by the firm	Sl. No.	Item	Quantity recommended per unit of EP	1.	Amorphous Electrical Steel Sheet	As per SION C-325	2.	Aluminium Wire Rods	3.	TOBS	4.	Press Board	1.05 kg/kg content in the EP	5.	Kraft Paper	6-7	Component
Sl. No.	Item	Quantity recommended per unit of EP																																					
1.	Amorphous Electrical Steel Sheet	As per SION C-325																																					
2.	Aluminium Wire Rods																																						
3.	TOBS																																						
4.	Press Board	1.05 kg/kg content in the EP																																					
5.	Kraft Paper																																						
6-7	Component	Net-to-net basis as applied by the firm																																					
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1.	Amorphous Electrical Steel Sheet	As per SION C-325																																					
2.	Aluminium Wire Rods																																						
3.	TOBS																																						
4.	Press Board	1.05 kg/kg content in the EP																																					
5.	Kraft Paper																																						
6-7	Component	Net-to-net basis as applied by the firm																																					

88	Case No.:20/1/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00549/AM12/	RLA File :05/24/040/00397/AM12/	Lic.No/Date:0510317910 15.02.2012	Defer Date:03.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 03.07.2012			

89	Case No.:10/1/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00539/AM12/	RLA File :13/24/040/00044/AM12/	Lic.No/Date:1310038798 16.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 07.06.2012 as under:- 1. Description of export product may be modified as “Nickel-Iron Alloy(s) wire of different compositions in cut lengths containing 27000 Kgs. Nickel content, 22000 Kgs. Ferrous content and balance other minor metals and additives”. 2. Taking clue from SION C-1579, quantities of import items at Sl Nos. 1 & 2 may be allowed as applied for i.e. 27810 Kgs. & 22660 Kgs respectively inclusive of 3 % wastage. R/A may take suitable consequential action accordingly.			

90	Case No.:14/1/81-ALC2/2012	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:4/81-ALC2/2012	Status:Deferred and Re
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			22.05.2012	indexed
	HQ File :01/81/050/00543/AM12/	RLA File :09/24/040/00436/AM12/	Lic.No/Date:0910051342 17.02.2012	Defer Date:03.07.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O No. 3(55)/2012/TSW(B)/174 dated 4.5.2012 as under:- (i) Working out calculation for Amorphous Electrical Steel Sheet may be elaborated considering 3-phases into calculation and enclosing dimensional core design drawings. (ii) Drawing for 1500 KVA Transformer. (iii) Net weight of 315 KVA Transformer given in the Material Balancing Statement is different from the weight given in the drawings -clarification. (iv) Justification for the quantity of press board and Kraft Paper for each export product. The case stands deferred and to be relisted on 03.07.2012			
91	Case No.:16/1/81-ALC2/2012	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM12/	RLA File :05/23/040/00458/AM12/	Lic.No/Date:0510318235 21.02.2012	Defer Date:03.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 03.07.2012.			
92	Case No.:1/1/81-ALC2/2012	Party Name:PRITHVI METALS PVT LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00530/AM12/	RLA File :07/24/040/00421/AM12/	Lic.No/Date:0710086536 23.02.2012	Defer Date:03.07.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(164)2011-ME dated 23.05.2012:- 1. Drawing size and specification of each export product. 2. Weight of each export product separately and total weight of export product. 3. Process of manufacturing and stage wise wastage involved there in. 4. Weight/size of raw material used for a particular export product, indicating its nett weight. 5. Wastage justification. The case stands deferred and to be re-listed on 03.07.2012.			
93	Case No.:2/1/81-ALC2/2012	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Approved
	HQ File :01/81/050/00531/AM12/	RLA File :05/23/040/00465/AM12/	Lic.No/Date:0510318472 23.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 07.06.2012 as under:- 1. Net weight of export product may be specified as 14312 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 12625 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 121800 Meters inclusive of 1.5% wastage. 4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 7,50,000 Nos. & 2,50,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 30450 Meters inclusive of 1.5% wastage. 6. "Quantity of import item at S.No.6 may be allowed as applied for i.e. 53.29 Kgs. inclusive of 1.5% wastage. R/A may take suitable consequential action accordingly.			
94	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:03.07.2012
	Decision : : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.07.2012.			
95	Case No.:3/1/81-ALC2/2012	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00532/AM12/	RLA File :03/94/040/01046/AM12/	Lic.No/Date:0310684387 01.03.2012	Defer Date:03.07.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DIPP /MSME for comments. The case stands deferred and to be relisted on 03.07.2012.			
96	Case No.:6/1/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG	Meet No/Date:4/81-ALC2/2012	Status:Deferred and Re-

		PLTD.	22.05.2012	indexed
	HQ File :01/81/050/00535/AM12/	RLA File :07/24/040/00502/AM12/	Lic.No/Date:0710086932 12.03.2012	Defer Date:03.07.2012
Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 03.07.2012				

97	Case No.:7/1/81-ALC2/2012	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00536/AM12/	RLA File :05/24/040/00443/AM12/	Lic.No/Date:0510319832 12.03.2012	Defer Date:03.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 03.07.2012.			

98	Case No.:5/1/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2012 22.05.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00534/AM12/	RLA File :05/24/040/00445/AM12/	Lic.No/Date:0510320088 14.03.2012	Defer Date:03.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.			

Offline cases 22.05.2012

Sl. No 57

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 04/81	F.No.01/81/050/020/AM09/DES-II
Dated:22.05.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision :NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 03.07.2012.

Sl No. 58

CASE NO. AR- 01	M/s. Mercury Industries Ltd.
Meeting No. 04/81	F.No.01/81/050/202/AM12/DES-II
Dated:22.05.2012	Advance Licence No. 0610022807 dtd 12.07.2011

Decision : NC discussed the case and observed that it is not possible to export tin plate cut to size from tin plate waste without any wastage. Hence NC decided that firm be asked to explain the issue. The case stands deferred a

Sl No. 59

CASE NO. AR- 03	M/s. KEI Industries limited
Meeting No. 04/81	F.No.01/81/162/970/AM12/DES-II
Dated:22.05.2012	Annual Advance Licence No. 0510186581 dtd 13.07.2006

Decision : NC decided to send a letter to firm to submit consolidated statement showing items of export and import value and quantity wise. The case stands deferred and to be re-listed on 03.07.2012.

Sl No. 60

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 04/81	F.No. 01/81/50/507/AM'11/DES-II

Dated:22.05.2012	Advance Licence No. 0410123241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 03.07.2012.

SI No. 61

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 04/81	F.No.01/81/050/98/AM10/DES-II
Dated:22.05.2012	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision :NC decided to modify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/211/2005-PC-II dated 08.05.2012 as under:-

The norms of above authorisation is modified on repeat basis as per earlier AA No. 0710053573 dated 27.09.2007, for which norms were ratified by NC-VII in M.No. 40/87 dated 13.02.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

SI No. 62

CASE NO. AR- 02	M/s. Viown met Tube (pvt.) Ltd.
Meeting No. 04/81	F.No. 1/81/50/260/AM12/DES-II
Dated:22.05.2012	Advance Licence No. 0510301256 dtd 5.9.2011

Decision :NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 07.06.2012 as under:-

Taking clue from SION C-1176, norms is modified as under:

1. Description of export product may be modified as "Copper Extruded and Drawn Hollow Sections such as Pipes/Tubes-Qty. 1 MT & Brass Extruded and Drawn Hollow Sections such as Pipes/Tubes-Qty-24 MT "
2. Quantity of import item at SI. No. 1 may be allowed as 1.06 Kgs./Kg. content in the export product.
3. Quantity of import item at SI.No.2 may be allowed 1.05 Kgs./Kg. content in the export product.
4. Quantity of import item at SI.No.3 may be allowed within 1 % of FOB value of exports.

R/A may take suitable consequential action accordingly.

SI No. 63

CASE NO. AR- 04	M/s Addi Alloys Ltd.
Meeting No. 04/81	F.No. 1/81/50/139/AM11/DES-II
Dated:22.05.2012	Advance Licence No. 3010067741 dated 20.6.2010

Decision : NC decided to send a letter to firm to submit details of item /grade imported and exported (Bills of entry as well as Shipping bills) to enable NC to decide the case. The case stands deferred and to be re-listed on 03.07.2012.

SI No. 64

CASE NO. AR- 118	M/s Paramount Cables
Meeting No. 04/81	F.No. 1/81/162/205/AM01/DES-II
Dated:22.05.2012	Advance Licence No. 0510037861 dated 06.06.2001

Decision : NC observed that the firm had actually imported electrolytic copper with 99.99% purity and exported cable with same purity but mentioned the purity as 99% in bill of entry , shipping bills etc. The firm had s

R/A may take suitable consequential action accordingly.

SI No. 65

CASE NO. AR- 06	M/s BHEL Ltd.
Meeting No. 04/81	F.No. 1/81/50/80/AM11/DES-II
Dated:22.05.2012	Advance Licence No. 0610018297 dated 23.6.2010

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 03.07.2012.

PART – C – DEFERRED

SI No. 16

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 04/81	F.No.01/81/162/87/AM'12/DES-II (pt.)
Dated:22.05.2012	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision : NC decided to defer the case for next NC meeting scheduled to be held on 19.06.2012.

SI No. 17

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 04/81	F.No.01/81/162/418/AM12/DES-II
Dated:22.05.2012	Modification of SION C-1392

Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 03.07.2012.

S.No. 18

CASE NO. C- 22	M/s. Nile Ltd.
Meeting No. 04/81	F.No.01/81/162/751/AM11/DES-II
Dated:22.05.2012	Modification of SION C-1195

Decision : : NC observed that comments of M/o Mines is awaited and decided to send a reminder to M/o Mines to expedite comments. The case stands deferred and to be relisted on 03.07.2012

Supplementary Agenda

Sl. No 66

CASE NO. AR- 07	M/s. Avon Tubetech Pvt. Ltd
Meeting No. 04/81	F.No.01/81/050/448/AM12/DES-II
Dated:22.05.2012	Advance Licence No. 0510311845 dated 20.12.2011

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 07.06.2012 as under:-

1. Words "Finished" may be prefixed with the description of export item.
 2. Quantity of import item namely "Seamless steel tubes" may be allowed as applied for i.e. 420 MT inclusive of 5 % wastage.
- R/A may take suitable consequential action accordingly.

Sl. No 67

CASE NO. AR- 08	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 04/81	F.No.01/81/050/147/AM08/DES-II
Dated:22.05.2012	Merging of AA No. 0410089708 dtd 29.05.2007 with AA No. 0410098572 dated 12.09.2008, 0410099265 dated 17.10.2008 and 0410101164 dated 23.12.2008 in r/o M/s Diamond Engineering (Chennai) Pvt. Ltd.
	RLA's F.No.04/24/40/51/AM08

Decision : NC decided that above authorizations may be merged as multiple authorization have been issued for export of single item. The norms of above authorizations may be fixed by technical authority accordingly. The case stands deferred and to be relisted on 19.06.2012

Sl. No 68

CASE NO. AR- 09	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 04/81	F.No.01/81/050/552/AM09/DES-II
Dated:22.05.2012	Merging of AA no. 0410100295 dtd 25.11.2008 with AA No. 0410102844 dtd 09.03.2009 and 0410103310 dtd 25.03.2009.
	RLA's F.No.04/24/40/207/AM09

Decision : NC decided that above authorizations may be merged as multiple authorization have been issued for export of single item. The norms of above authorizations may be fixed by technical authority accordingly. The case stands deferred and to be relisted on 19.06.2012

Sl. No 69

CASE NO. AR- 10	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 04/81	F.No.01/81/050/431/AM10/DES-II
Dated:22.05.2012	Merging of AA No. 0410089707 dtd 29.05.2007 with 0410110907 dtd 19.01.2010
	RLA's F.No.04/24/40/271/AM10

Decision : NC decided that above authorizations be merged as multiple authorization have been issued for export of single item. The norms of above authorizations may be fixed by technical authority accordingly. The case stands deferred and to be relisted on 19.06.2012

Sl. No 70

CASE NO. AR- 11	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 04/81	F.No.01/81/050/554/AM11/DES-II
Dated:22.05.2012	Merging of AA no. 0410122488 dated 14.03.2011 with 0410121798 dated 22.02.2011
	RLA's F.No.04/24/40/308/AM09

Decision : NC decided that above authorizations be merged as multiple authorization have been issued for export of single item. The norms of above authorizations may be fixed by technical authority accordingly. The case stands deferred and to be relisted on 19.06.2012

Sl. No 71

CASE NO. AR- 12	M/s. Uttam Galva Steels Ltd

Meeting No. 04/81	F.No. 01/60/162/774/AM12/ PRC/DES-II
Dated:22.05.2012	Advance Licence No. 0310426798 dated 16.4.2007
	Referred by PRC

Decision :The above case was discussed in NC. NC observed that firm has applied for amendment in description of import product after expiry of validity of authorisation and hence NC decided not to allow amendment at this stage.

SI No. 72

CASE NO. AR- 112	M/s. Su-Kam power System ltd, Gurgaon
Meeting No. 04/81	F.No.01/81/050/586 /AM09/DES-II
Dated:22.05.2012	Advance Licence No. 0510231987 dated 02.12.2008

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(88)/2009/TSW(B)/199 dated 22.05.2012 as under:-

Export Product No. 1:- 600 VA/12 VDSCS(220V, 50 Hz) Pure Sign wave Inverter (containing
CRNO Core)- 1400 Nos.

Export product No. 2: 800 VA/12 VDSCS (220 V, 50 Hz) Pure Sign Wave Inverter (containing
CRNO Core)- 2150 Nos.

Import item No. 1:

Item	Quantity allowed
CRNO Core laminations	4.56 kg per piece for export product No. 1 and 5.14 kg per piece for export product No. 2 with 'nil' wastage.

R/A may take suitable consequential action accordingly.

PART – C

SI No. 19

CASE NO. C-08	M/s. Vedanta Alluminium Ltd. , Jharsuguda
Meeting No. 04/81	F.No.01/81/162/008/AM11/DES-II
Dated:22.05.2012	Modification of SION C-1152

Decision : NC after deliberating on above matter decided to reject the request of the firm to modify SION C-1152 as there are already two SIONs viz. SION C-1150 and C-1152 which cover the inputs for which modification has been request by the firm. NC also decided that this decision supersedes its earlier decision regarding modification of SION C-1150 in respect of Case No. C-08, M.No. 36/81 dated 05.12.2011 .
